### GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

### RAJYA SABHA STARRED QUESTION NO. \*92 TO BE ANSWERED ON 10.02.2022

FAKE NEWS AND PROPAGANDA BY COMMUNICATION AGENCIES

\*92 SHRI SANJAY SINGH:

## Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government is aware about the extent of fake news and propaganda run by various communication agencies for their benefits;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government plans to assess the impact of such fake news in promoting ills in the society like communalisation and terrorism; and
- (d) if so, the details thereof along with the other measures being undertaken by Government to address this issue of fake news?

#### ANSWER

# THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)

(a) to (d) A statement is laid on the Table of the House.

# STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE RAJYA SABHA STARRED QUESTION NO. \*92 TO BE ANSWERED ON 10.02.2022 ON FAKE NEWS AND PROPAGANDA BY COMMUNICATION AGENCIES

- (a) to (d): The Government has statutory and institutional mechanisms in place to combat fake news including the following:
  - (i) A Fact Check Unit has been setup under Press Information Bureau of this Ministry in November, 2019 which takes cognizance of fake news both *suo-motu* and by way of queries sent by citizens on its portal or through e-mail and whatsapp. The unit responds to the relevant queries with correct information when the same pertains to Central Government or forwards them to States/UTs in other cases. The Unit also maintains a twitter account @PIBFactcheck and posts cases of fake news, being busted, on the same on regular basis. PIB Fact Check Unit has so far responded to 30,533 actionable queries.
  - (ii) For Print Media, Press Council of India (PCI), a statutory autonomous body set up under the Press Council Act, 1978, has framed "Norms of Journalistic Conduct" for adherence by the media. These norms inter alia emphasize the principles of accuracy and fairness & Pre-publication verification. PCI has formulated the specific norms to

refrain Print Media from publication/ dissemination of fake/false news.

- (iii) For Electronic Media (Television), all TV Channels are required to adhere to the Programme Code under the Cable Television Networks (Regulation) Act, 1995, including that programmes should not contain anything obscene defamatory, deliberate, false and suggestive innuendos and half-truths.
- (iv) For Digital news, the Government has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 on 25<sup>th</sup> February, 2021, under the Information Technology Act, 2000 which inter alia provides for a Code of Ethics for adherence by digital news publishers.

Appropriate action is taken in cases where violation of the Norms, Codes etc., are found. The Government also issues advisory from time to time to the media to adhere to the laid down Codes.

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### भारत सरकार सूचना और प्रसारण मंत्रालय राज्य सभा तारांकित प्रश्न संख्या \*92 (दिनांक 10.2.2022 को उत्तर देने के लिए)

संचार एजेन्सियों द्वारा झूठी खबरें दिखाया जाना और दुष्प्रचार किया जाना

### \*92 श्री संजय सिंहः

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि विभिन्न संचार एजेन्सियाँ अपने लाभ के लिए किस हद तक झूठी खबरें चलाती हैं और दुष्प्रचार करती हैं;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ग) क्या सरकार की समाज में साम्प्रदायिकता और आतंकवाद जैसी बुराइयों को बढ़ावा देने में ऐसी झूठी खबरों के प्रभाव का आकलन करने की योजना है; और
- (घ) यदि हाँ, तो झूठी खबरों से संबंधित इस समस्या का समाधान करने के लिए सरकार द्वारा किए जा रहे अन्य उपायों सहित तत्संबंधी ब्यौरा क्या है?

### उत्तर सूचना और प्रसारण; और युवा कार्यक्रम और खेल मंत्री (श्री अनुराग सिंह ठाकुर)

(क) से (घ): एक विवरण सभा पटल पर रख दिया गया है।

## दिनांक 10.02.2022 के राज्य सभा तारांकित प्रश्न सं. \*92 के भाग (क) से (घ) के उत्तर में उल्लिखित विवरण

- (क) से (घ): सरकार का फर्जी समाचारों से निपटने के लिए निम्नलिखित सहित सांविधिक और संस्थागत तंत्र हैं:
  - (i) इस मंत्रालय के पत्र सूचना कार्यालय के तहत नवम्बर, 2019 में फेक्ट चैक यूनिट स्थापित की गई है जो स्वतः और नागरिकों द्वारा इसके पोर्टल पर डाली गई पूछताछ या ई-मेल और सोशल मीडिया के माध्यम से ज्ञात दोनो तरह से फर्जी समाचार-पत्रों का संज्ञान लेती है। यह यूनिट केंद्र सरकार से संबंधित होने पर सही जानकारी के साथ संगत पूछताछ का जवाब देती है या अन्य मामलों में राज्यों/संघ राज्य क्षेत्रों को अग्रेषित करती है। इस यूनिट का ट्विटर एकाउंट @PIBFactcheck भी है और यह फर्जी समाचारों की वास्तविकता का पता चलने पर उन्हें नियमित आधार पर पोस्ट करती है। पीआईबी फैक्ट चेक यूनिट ने अब तक 30,533 कार्रवाई योग्य पूछताछ का जवाब दिया है।
  - (ii) प्रिंट मीडिया के संबंध में, प्रेस परिषद अधिनियम 1978 के तहत स्थापित सांविधिक स्वायत्त निकाय, भारतीय प्रेस परिषद (पीसीआई) ने मीडिया द्वारा पालन किए जाने हेतु "पत्रकारिता आचरण के मानदंड" बनाए हैं। इन मानदंडों में अन्य के साथ-साथ सटीकता और औचित्य के सिद्धांतों तथा प्रकाशनपूर्व सत्यापन पर जोर दिया गया है। भारतीय प्रेस परिषद ने प्रिंट मीडिया को फर्जी/झूठे समाचारों के प्रकाशन/प्रसार से रोकने के लिए विशिष्ट मानदंड तैयार किए हैं।
  - (iii) इलैक्ट्रॉनिक मीडिया (टेलीविजन) के संबंध में, सभी चैनलों के लिए केबल टेलीविजन नेटवर्क (विनियमन) 1995 के तहत कार्यक्रम संहिता का पालन करना अपेक्षित है जिसमें यह भी शामिल है कि ऐसे किसी कार्यक्रम को प्रसारित नहीं किया जाए जिसमें कुछ भी अश्लील, मानहानिकारक, झूठ और परोक्ष रूप से की गई कटाक्षपूर्ण टिप्पणी और अर्ध-सत्य हो।
  - (iv) डिजिटल समाचार प्रकाशकों के संबंध में, सरकार ने सूचना प्रौद्योगिकी अधिनियम, 2000 के तहत 25 फरवरी, 2021 को सूचना प्रौद्योगिकी (मध्यवर्ती दिशानिर्देश और डिजिटल मीडिया आचार संहिता) नियम, 2021 अधिसूचित किए हैं जिनमें अन्य

बातों के साथ-साथ डिजिटल समाचार प्रकाशकों द्वारा पालन किए जाने के लिए आचार संहिता का प्रावधान है।

ऐसे मामलों में उचित कार्रवाई की जाती है जिनमें मानदंडों, संहिताओं आदि का उल्लंघन पाया जाता है। सरकार मीडिया को निर्धारित संहिताओं का पालन करने हेतु समय-समय पर एडवाइजरी भी जारी करती है।

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ले. जनरल (डा.) डी.पी. वत्स (रिटा.): उपसभापति जी, माननीय मंत्री जी ने अपने उत्तर में बताया है कि जो fake news के defaulters हैं, जो filthy language के, anti- national materials हैं...उसको publicise करने वालों के खिलाफ appropriate action लिया जाता है। मैं जानना चाहूंगा कि उनके खिलाफ क्या सख्त से सख्त appropriate action लिया गया है?

DR. L. MURUGAN: Mr. Deputy Chairman, Sir, we are very much concerned about the freedom of speech and freedom of expression. The hon. Member wants to know what our action against the YouTube channels is in relation to the fake news contents against the Government. I would like to inform the hon. Member that in the last two months, we blocked more than 60 YouTube channels. These YouTube channels are sponsored from Pakistan. I can mention the name. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Minister, please be brief while answering.

DR. L. MURUGAN: Sir, we have blocked more than 60 YouTube channels, including Twitter accounts, Facebook posts and Instagram posts.

SHRI VIVEK K. TANKHA: Sir, I would like to inform the hon. Minister, through you, that fake news is disseminated not just by YouTube but even through newspapers. और नवंबर से Press Council है ही नहीं। There is no Chairman of the Press Council. So, if I want to make a complaint, मैं किस से अपनी complaint करूंगा? I would like to know from the Minister as to when he is going to constitute this Press Council. आपने नवंबर के बाद आज तक चेयरमैन बनाया ही नहीं है। Council कोई कार्य नहीं कर रही है।

DR. L. MURUGAN: Sir, the Press Council of India is an autonomous statutory body. ... (Interruptions)... The Press Council of India is taking care of the Ethics Code of the journalists. The journalists have to follow the Ethics Code. If they have not followed the Ethics Code under Section 14 of the Press Council of India Act, action has to be initiated and, Sir, in more than 150 cases, we have taken action against them. ... (Interruptions)...

SHRIMATI MAUSAM NOOR: Sir, some app called 'techfog' uses inactive WhatsApp accounts to send false news and manipulates social media algorithms to create fake trends. Another claim is that the app was used to counter social media trends by some political parties with fake news, spam and biased hashtags. My question is: Has the Ministry studied the role of 'techfog' in the creation of fake news and studied the impact of the app on the elections held in different States?

DR. L. MURUGAN: Sir, our Government has established a Fact Check Unit. ...(Interruptions)... Any citizen can write an email to this Unit. We have a WhatsApp number also. ...(Interruptions)... I am saying that in 30,000 cases, the Fact Check Unit responded. When we received these 30,000 cases, they were responded. Sometimes, some fake news gets viral. If the news is fake, the Fact Check Unit certifies the real contents. Like that, we are doing in this Fact Check Unit.

MR. DEPUTY CHAIRMAN: Q. No. 93.